

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Miscellaneous Application No. 85494 of 2020

(On behalf of Appellant)

In

Service Tax Appeal No. 85225 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/210/18-19 dated 25.10.2018 passed by the Commissioner of Customs, Central Excise & GST, Nagpur)

M/s SMS Limited

.....Appellant

**Plot No.20, S.T.P.I.,
IT Park, Gayatri Nagar,
Parsodi, Nagpur,
Maharashtra- 440022**

VERSUS

**Commissioner of Central Excise
& Service Tax, Nagpur**

.....Respondent

**P.O. Box 81, Telangkhedi Road,
Civil Lines, Nagpur,
Maharashtra - 440001**

APPEARANCE:

Ms. Anvishika Singh, Advocate for the Appellant
Shri Onil Shivadikar, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85001/2021

Date of Hearing: 05.01.2021

Date of Decision: 05.01.2021

Heard on the withdrawal petition.

2. Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and submitted acceptance of

declaration prescribed in discharge certificate issued by the competent authority.

2. Learned Authorised Representative admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4.

3. In accordance with the provisions of the scheme and filing of a withdrawal petition by the appellant, the appeal is dismissed as withdrawn. Miscellaneous application is also disposed off.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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